



सत्यमेव जयते

भारत सरकार
Government of India

भौगोलिक उपदर्शन पत्रिका

GEOGRAPHICAL INDICATIONS JOURNAL



बौद्धिक सम्पदा
भारत
**INTELLECTUAL
PROPERTY INDIA**

भौगोलिक उपदर्शन पंजीकृति,
बौद्धिक सम्पदा अधिकार भवन,
जी.एस.टी. रोड, गिण्डी,
चेन्नै - ६०० ०३२.

**Geographical Indications Registry,
Intellectual Property Rights Building,
G.S.T. Road, Guindy, Chennai - 600 032.**



GOVERNMENT OF INDIA
GEOGRAPHICAL INDICATIONS
JOURNAL NO. 57

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OFFICIAL NOTICES

Sub: Notice is given under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002.

1. As per the requirement of Rule 41(1) it is informed that the issue of Journal 57 of the Geographical Indications Journal dated 07th May 2014 / Vaisakha 17th, Saka 1936 has been made available to the public from 07th May 2014.

NEW G.I APPLICATION DETAILS

App.No.	Geographical Indications	Class	Goods
405	Makrana Marble	19	Natural Goods
406	Salem Mango	31	Horticulture
407	Hosur Rose	31	Agricultural
408	Payyanur Pavithra Mothiram	14	Handicraft
409	Kodali Karuppur Saree	24 & 25	Textile
410	Thammampatti Wood Carvings	20	Handicraft
411	Rajapalayam Lock	6	Manufactured
412	Chamba Painting	16	Handicraft
413	Kangra Paintings	16	Handicraft
414	Punjabi Jutti	25	Handicraft
415	Aipan	16	Handicraft
416	Lahaul & Spiti Wool Weaving	23	Handicraft
417	Lacquer Ware Furniture	20	Handicraft
418	Jhajjar Pottery	21	Handicraft
419	Tamta Copperware Craft	6	Handicraft
420	Rewari Jutti	25	Handicraft
421	Hoshiarpur Wood Inlay	20	Handicraft
422	Kandang Sarees	24	Textile
423	Thanjavur Pith Works	20	Handicraft
424	Karupur Kalamkari Paintings	24	Handicraft
425	Thanjavur Cut Glass Work	20	Handicraft
426	Mahabalipuram Stone Sculpture	19	Handicraft
427	Nagercoil Temple Car	20	Handicraft
428	Kanyakumari Stone Carving	19	Handicraft
429	Arumbavur Wood Carving	20	Handicraft

430	Namakkal Makkal Stone Works	21	Handicraft
431	Kallakurichi Wood Carving	20	Handicraft
432	Kinnauri Kala Zeera	31	Agriculture
433	Bandar (Machilipatanam) Laddu	30	Food Stuff
434	Ratlami Sev	30	Food Stuff
435	Assam Karbi Anglong Ginger	30	Agriculture
436	Tripura Queen Pineapple	31	Agriculture
437	Memong Narang	31	Agriculture
438	Tezpur Litchi	31	Agriculture
439	Joha Rice of Assam	30	Agriculture
440	Sathebari Bell Metal Crafts	6	Handicraft
441	Karbi Textiles Products	24 & 25	Textile
442	Sital Pati Mats & Crafts of Goalpara	20	Handicraft
443	Larnai Clay Pottery	21	Handicraft
444	Bamboo Shang Trop	6	Handicraft
445	Stone Carving Craft	21	Handicraft
446	Kauna Reed Craft	21	Handicraft
447	Manipur Dolls and Toys Craft	21	Handicraft
448	Solapith Crafts of Birbhum District	16	Handicraft
449	Burdwan Natungram Wood Craft	21	Handicraft
450	Naga Angami Shawl	24	Textile
451	Naga Ao Shawl	24	Textile
452	Naga Sumi Shawl	24	Textile
453	Bankura Panchmura Terracotta Craft	21	Handicraft
454	Monpa Wooden Mask	21	Handicraft
455	Sherdukpen Handlooms & Textiles	21	Handicraft
456	Monpas Handlooms & Textile Goods	24 & 25	Textile

457	Varanasi Wooden Lacquer Wear & Toys	27	Handicraft
458	Mirzapur Handmade Dari	27	Handicraft
459	Nizamabad Black Clay Pottery	27	Handicraft
460	Machilipatnam Imitation Jewellery	14	Handicraft
461	Indian Thangka Paintings	16	Handicraft
462	Wood Craft of Sikkim	20	Handicraft
463	Sikkim Lepcha Handloom	24	Handicraft
464	Sirsi Siddapur Yellapur Arecanut	31	Agriculture
465	Khasi Mandarin	31	Agriculture
466	Kachai Lemon	31	Agriculture
467	Narasinghapettai Nagaswaram	15	Handicraft
468	Bhemi Oil	31	Manufactured
469	Solapur Chutney	30	Food Stuff
470	Ajara Ghansal Rice	30	Agriculture
471	Waigaon Turmeric	30	Agriculture
472	Mangalwedha Maldandi Jowar	31	Agriculture
473	Bhiwapur Chilli	30	Agriculture
474	Sindhudurg & Ratnagiri Kokum	29	Agriculture
475	Kolhapuri Masala	30	Food Stuff
476	Waghya Ghevada, Koregaon	31	Agriculture
477	Navapur Desi Tur	31	Agriculture
478	Mulshi Ambemohar Rice	30	Agriculture
479	Chengalikodan Nendran Banana	31	Agriculture
480	Thirubuvanam Silk Sarees	24	Textiles
481	Durgi Stone Carving	19	Handicraft
482	Etikkoppaka Toys	20	Handicraft

PUBLIC NOTICE

No.GIR/CG/JNL/2010

Dated 26th February, 2010

WHEREAS Rule 38(2) of Geographical Indications of Goods (Registration and Protection) Rules, 2002 provides as follows:

“The Registrar may after notification in the Journal put the published Geographical Indications Journal on the internet, website or any other electronic media.”

Now therefore, with effect from 1st April, 2010, The Geographical Indications Journal will be Published and hosted in the IPO official website www.ipindia.nic.in free of charge. Accordingly, sale of Hard Copy and CD-ROM of GI Journal will be discontinued with effect from 1st April, 2010.

Sd/-

(P. H. KURIAN)

Registrar of Geographical Indications

**G.I. Authorised User Application No. - 1643 in respect of Kota Doria
Registered GI Application No. - 12**

Application is made by, **Mr. Asgar Ali Kachara**, Ward No.14, Near Police Chowki, Kaithoon - 325001, District: Kota, Rajasthan, India dated July 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kota Doria** under Application No - 12 in respect of Textile and Textile goods, Clothing and readymade Garments falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Asgar Ali Kachara
- (B) **Address** : Mr. Asgar Ali Kachara,
No.14, Near Police Chowki,
Kaithoon - 325001, District: Kota,
Rajasthan, India
- (C) **Date of Authorised
User Application** : July 29, 2013
- (D) **Registered Geographical
Indication** : **Kota Doria**
- (E) **Registered Proprietor** : Kota Doria Development Hadauti Foundation
(KDHF)
- (F) **Address** : Kota Doria Development Hadauti Foundation
(KDHF), Sadar Bazaar, Kaithoon, District: Kota,
Rajasthan, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textile and Textile goods,
Clothing and readymade Garments

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**G.I. Authorised User Application No. - 1644 in respect of Kota Doria
Registered GI Application No. - 12**

Application is made by, **Mr. Aabid Hussain Kachara**, Ward No.14, Post: Mohalla Kot, Kaithoon - 325001, District: Kota Rajasthan, India dated July 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kota Doria** under Application No - 12 in respect of Textile and Textile goods, Clothing and readymade Garments falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Aabid Hussain Kachara
- (B) **Address** : Mr. Aabid Hussain Kachara,
Ward No.14, Post: Mohalla Kot,
Kaithoon - 325001, District: Kota,
Rajasthan, India
- (C) **Date of Authorised
User Application** : July 29, 2013
- (D) **Registered Geographical
Indication** : **Kota Doria**
- (E) **Registered Proprietor** : Kota Doria Development Hadauti Foundation
(KDHF)
- (F) **Address** : Kota Doria Development Hadauti Foundation
(KDHF), Sadar Bazaar, Kaithoon, District: Kota,
Rajasthan, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textile and Textile goods,
Clothing and readymade Garments

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**G.I. Authorised User Application No. - 1645 in respect of Kota Doria
Registered GI Application No. - 12**

Application is made by, **Mr. Abdul Jabbar Rahi**, Ward No.7, Kuvaghat Talhati, Post: Kaithoon - 325001, District: Kota, Rajasthan, India dated July 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kota Doria** under Application No - 12 in respect of Textile and Textile goods, Clothing and readymade Garments falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Abdul Jabbar Rahi
- (B) **Address** : Mr. Abdul Jabbar Rahi,
Ward No.7, Kuvaghai Talhati,
Post: Kaithoon - 325001, District: Kota,
Rajasthan, India
- (C) **Date of Authorised User Application** : July 29, 2013
- (D) **Registered Geographical Indication** : **Kota Doria**
- (E) **Registered Proprietor** : Kota Doria Development Hadauti Foundation (KDHF)
- (F) **Address** : Kota Doria Development Hadauti Foundation (KDHF), Sadar Bazaar, Kaithoon, District: Kota, Rajasthan, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textile and Textile goods, Clothing and readymade Garments

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**G.I. Authorised User Application No. - 1646 in respect of Kota Doria
Registered GI Application No. - 12**

Application is made by, **Mr. Aabid Hussain Bunkar**, No.41-K, Talhati Charhatdi, Ward No.6, Post: Kaithoon - 325001, District: Kota, Rajasthan, India dated July 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kota Doria** under Application No - 12 in respect of Textile and Textile goods, Clothing and readymade Garments falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Aabid Hussain Bunkar
- (B) **Address** : Mr. Aabid Hussain Bunkar,
No.41-K, Talhati Charhatdi,
Ward No.6, Post: Kaithoon - 325001,
District: Kota, Rajasthan, India
- (C) **Date of Authorised
User Application** : July 29, 2013
- (D) **Registered Geographical
Indication** : **Kota Doria**
- (E) **Registered Proprietor** : Kota Doria Development Hadauti Foundation
(KDHF)
- (F) **Address** : Kota Doria Development Hadauti Foundation
(KDHF), Sadar Bazaar, Kaithoon, District: Kota,
Rajasthan, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textile and Textile goods,
Clothing and readymade Garments

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**G.I. Authorised User Application No. - 208 in respect of Kancheepuram Silk
Registered GI Application No. - 15**

Application is made by, **M/s. Senthamiz Selvar C.V.M. Annamalai Silk Handloom Weavers Co-operative Production & Sales Society K.H.52, Represented by Shri. R. Mohan**, No.122-M, Ennaikkara Street, Kanchipuram, Tamil Nadu, India dated December 03, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kancheepuram Silk** under Application No - 15 in respect of Textiles and Textiles Goods, Clothing including Sarees & Rumal falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Senthamiz Selvar C.V.M. Annamalai Silk Handloom Weavers Co-operative Production & Sales Society K.H.52, Represented By Shri. R. Mohan
- (B) **Address** : M/s. Senthamizh Selvar C.V.M. Annamalai Silk Handloom Weavers Co-operative Production & Sales Society K.H.52, Represented By Shri. R. Mohan, No. 122-M, Ennaikkara Street, Kanchipuram, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 03, 2010
- (D) **Registered Geographical Indication** : **Kancheepuram Silk**
- (E) **Registered Proprietor** : Department of Handloom & Textiles
- (F) **Address** : Department of Handloom & Textiles, (Government of Tamilnadu) Kuralagam, Iind Floor, Chennai - 600 018, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, Clothing including Sarees & Rumal

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**G.I. Authorised User Application No. - 209 in respect of Kancheepuram Silk
Registered GI Application No. - 15**

Application is made by, **M/s. Kanchipuram Sudantra Poratta Veerar, Thozhar K.S. Parthasarathy Silk Handloom Weavers Co-operative & Sales Society Ltd K.H.310, Represented by Shri. R. Mohan**, No.50, Vilakkadi Koil Street, Kanchipuram - 631 501, Tamil Nadu, India dated December 03, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kancheepuram Silk** under Application No - 15 in respect of Textiles and Textiles Goods, Clothing including Sarees & Rumal falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Kanchipuram Sudantra Poratta Veerar,
Thozhar K.S. Parthasarathy Silk Handloom
Weavers Co-operative & Sales Society Ltd
K.H.310, Represented by Shri. R. Mohan
- (B) **Address** : M/s. Kanchipuram Sudantra Poratta Veerar,
Thozhar K.S. Parthasarathy Silk Handloom
Weavers Co-operative & Sales Society Ltd,
K.H.310, Represented By R. Mohan,
No.50, Vilakkadi Koil Street, Kanchipuram
- 631 501, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 03, 2010
- (D) **Registered Geographical
Indication** : **Kancheepuram Silk**
- (E) **Registered Proprietor** : Department of Handloom & Textiles
- (F) **Address** : Department of Handloom & Textiles,
(Government of Tamilnadu) Kuralagam,
Iind Floor,Chennai - 600 018, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods,
Clothing including Sarees & Rumal

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**G.I. Authorised User Application No. - 242 in respect of Kangra Tea
Registered GI Application No. - 25**

Application is made by, **Department of Tea Husbandry and Agroforestry, Represented by Chaudhary Sarvan Kumar**, Krishi Vishwavidyala, Palampur, District: Kangra - 176062, Himachal Pradesh, India dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No - 25 in respect of Tea falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Department of Tea Husbandry and Agroforestry,
- (B) **Address** : Department of Tea Husbandry and Agroforestry,
Krishi Vishwavidyala, Palampur - 176062,
District: Kangra, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 08, 2011
- (D) **Registered Geographical Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla - 171009, India
- (G) **Class** : 30
- (H) **Goods** : **Class 30** - Tea

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**G.I. Authorised User Application No. - 308 in respect of Kangra Tea
Registered GI Application No. - 25**


Application is made by, **M/s. Palampur Co-operative Tea Factory Ltd**, Kallu-Di-Hatti, Post: Maranda - 176101, Tehsil: Palampur, District: Kangra, Himachal Pradesh, India dated October 25, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No - 25 in respect of Agricultural falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Palampur Co-operative Tea Factory Ltd
- (B) **Address** : M/s. Palampur Co-operative Tea Factory Ltd,
Kallu-Di-Hatti & Post: Maranda - 176101,
Tehsil: Palampur, District: Kangra,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : October 25, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla - 171009, India.
- (G) **Class** : 30
- (H) **Goods** : **Class 30** - Tea

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**G.I. Authorised User Application No. - 1874 in respect of Kani Shawl
Registered GI Application No. - 51**

Application is made by, **Mr. Umer Farooq Dar**, Shaheen Mohalla, Noor Bagh, Srinagar - 190002, Jammu & Kashmir, India dated October 29, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawls falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Umer Farooq Dar
- (B) **Address** : Mr. Umer Farooq Dar,
Shaheen Mohalla, Noor Bagh,
Srinagar - 190002, Jammu & Kashmir,
India
- (C) **Date of Authorised
User Application** : October 29, 2013
- (D) **Registered Geographical
Indication** : **Kani Shawl**
- 
- (E) **Registered Proprietor** : TAHAFUZ
- (F) **Address** : TAHAFUZ, (Registered Under the J & K
Societies Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post: Nowshera, District:
Srinagar - 190 011, Jammu & Kashmir, India
- (G) **Class** : 25
- (H) **Goods** : Class 25 - Shawls
- (I) **Represented By** : TAHAFUZ

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**G.I. Authorised User Application No. - 1647 in respect of Silver Filigree of Karimnagar
Registered GI Application No. - 53**

Application is made by, **Shri. G. Ashok Kumar**, No.6-1-46, Ashok Nagar, Karimnagar - 505001, Andhra Pradesh, India dated July 29, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Silver Filigree of Karimnagar** under Application No - 53 in respect of Key Chains, Cutlery, Bangles, brooches, bracelets, arm bands, ear rings, ear tops, Coat pins, chains, tie pins, buttons, paan-daan, attar-daan, cigarette boxes, ornamental boxes, kum-kum boxes, perfume tins, leaf patterned purses, tea trays, Key chains, necklaces; other monumental replicas like charminar, high tech city, globe, etc; idols of god and goddesses, purses and handbags, mirros, picture frames, hair pins, brooches, tie pins and buttons, Decorations for Christmas trees falling in Class 6, 8, 14, 18, 20, 26 & 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. G. Ashok Kumar
- (B) **Address** : Shri. G. Ashok Kumar,
No. 6-1-46, Ashok Nagar, Karimnagar,
Andhra Pradesh - 505001, India
- (C) **Date of Authorised
User Application** : July 29, 2013
- (D) **Registered Geographical
Indication** : **Silver Filigree of Karimnagar**
- (E) **Registered Proprietor** : Karimnagar Silver Filigree Handicrafts Mutually
Aided Co-operative Welfare Society Limited
- (F) **Address** : Karimnagar Silver Filigree Handicrafts Mutually
Aided Co-operative Welfare Society Limited,
No.4-5-38, Fathepura, Karimnagar - 505001,
Andhra Pradesh, India
- (G) **Class** : 6, 8, 14, 18, 20, 26 & 28
- (H) **Goods** : **Class 6, 8, 14, 18, 20, 26 & 28** - Key Chains,
Cutlery, Bangles, brooches, bracelets, arm bands,
ear rings, ear tops, Coat pins, chains, tie pins,
buttons, paan-daan, attar-daan, cigarette boxes,
ornamental boxes, kum-kum boxes, perfume tins,
leaf patterned purses, tea trays, Key chains, necklaces;
other monumental replicas like charminar, high tech
city, globe, etc; idols of god and goddesses, purses and
handbags, mirros, picture frames, hair pins, brooches,
tie pins and buttons, Decorations for Christmas trees

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**G.I. Authorised User Application No. - 1648 in respect of Silver Filigree of Karimnagar
Registered GI Application No. - 53**

Application is made by, **Shri. A. Venkateswaralu**, No.2-3-204, Kaman Road, Besides SBI, Karimnagar - 505001, Andhra Pradesh, India dated July 29, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Silver Filigree of Karimnagar** under Application No - 53 in respect of Key Chains, Cutlery, Bangles, brooches, bracelets, arm bands, ear rings, ear tops, Coat pins, chains, tie pins, buttons, paan-daan, attar-daan, cigarette boxes, ornamental boxes, kum-kum boxes, perfume tins, leaf patterned purses, tea trays, Key chains, necklaces; other monumental replicas like charminar, high tech city, globe, etc; idols of god and goddesses, purses and handbags, mirros, picture frames, hair pins, brooches, tie pins and buttons, Decorations for Christmas trees falling in Class 6, 8, 14, 18, 20, 26 & 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. A. Venkateswaralu
- (B) **Address** : Shri. A. Venkateswaralu
No.2-3-204, Kaman Road, Besides SBI,
Karimnagar - 505001, Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : July 29, 2013
- (D) **Registered Geographical
Indication** : **Silver Filigree of Karimnagar**
- (E) **Registered Proprietor** : Karimnagar Silver Filigree Handicrafts Mutually
Aided Co-operative Welfare Society Limited
- (F) **Address** : Karimnagar Silver Filigree Handicrafts Mutually
Aided Co-operative Welfare Society Limited,
No.4-5-38, Fathepura, Karimnagar - 505001,
Andhra Pradesh, India
- (G) **Class** : 6, 8, 14, 18, 20, 26 & 28
- (H) **Goods** : **Class 6, 8, 14, 18, 20, 26 & 28** - Key Chains,
Cutlery, Bangles, brooches, bracelets, arm bands,
ear rings, ear tops, Coat pins, chains, tie pins,
buttons, paan-daan, attar-daan, cigarette boxes,
ornamental boxes, kum-kum boxes, perfume tins,
leaf patterned purses, tea trays, Key chains, necklaces;
other monumental replicas like charminar, high tech
city, globe, etc; idols of god and goddesses, purses and
handbags, mirros, picture frames, hair pins, brooches,
tie pins and buttons, Decorations for Christmas trees

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**G.I. Authorised User Application No. - 1649 in respect of Silver Filigree of Karimnagar
Registered GI Application No. - 53**

Application is made by, **Ms. A. Dhanalakshmi**, No.6-6-477, Sharma Nagar, Karimnagar - 505001, Andhra Pradesh, India dated July 29, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Silver Filigree of Karimnagar** under Application No - 53 in respect of Key Chains, Cutlery, Bangles, brooches, bracelets, arm bands, ear rings, ear tops, Coat pins, chains, tie pins, buttons, paan-daan, attar-daan, cigarette boxes, ornamental boxes, kum-kum boxes, perfume tins, leaf patterned purses, tea trays, Key chains, necklaces; other monumental replicas like charminar, high tech city, globe, etc; idols of god and goddesses, purses and handbags, mirros, picture frames, hair pins, brooches, tie pins and buttons, Decorations for Christmas trees falling in Class 6, 8, 14, 18, 20, 26 & 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Ms. A. Dhanalakshmi
- (B) **Address** : Ms. A. Dhanalakshmi,
No.6-6477, Sharma Nagar, Karimnagar,
Andhra Pradesh - 505001, India
- (C) **Date of Authorised
User Application** : July 29, 2013
- (D) **Registered Geographical
Indication** : **Silver Filigree of Karimnagar**
- (E) **Registered Proprietor** : Karimnagar Silver Filigree Handicrafts Mutually
Aided Co-operative Welfare Society Limited
- (F) **Address** : Karimnagar Silver Filigree Handicrafts Mutually
Aided Co-operative Welfare Society Limited,
No.4-5-38, Fathepura, Karimnagar - 505001,
Andhra Pradesh, India
- (G) **Class** : 6, 8, 14, 18, 20, 26 & 28
- (H) **Goods** : **Class 6, 8, 14, 18, 20, 26 & 28** - Key Chains,
Cutlery, Bangles, brooches, bracelets, arm bands,
ear rings, ear tops, Coat pins, chains, tie pins,
buttons, paan-daan, attar-daan, cigarette boxes,
ornamental boxes, kum-kum boxes, perfume tins,
leaf patterned purses, tea trays, Key chains, necklaces;
other monumental replicas like charminar, high tech
city, globe, etc; idols of god and goddesses, purses and
handbags, mirros, picture frames, hair pins, brooches,
tie pins and buttons, Decorations for Christmas trees

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**G.I. Authorised User Application No. - 1650 in respect of Silver Filigree of Karimnagar
Registered GI Application No. – 53**

Application is made by, **Ms. A. Anjali**, No.2-3-207, Kaman Road, Besides SBI, Karimnagar - 505001, Andhra Pradesh, India dated July 29, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Silver Filigree of Karimnagar** under Application No - 53 in respect of Key Chains, Cutlery, Bangles, brooches, bracelets, arm bands, ear rings, ear tops, Coat pins, chains, tie pins, buttons, paan-daan, attar-daan, cigarette boxes, ornamental boxes, kum-kum boxes, perfume tins, leaf patterned purses, tea trays, Key chains, necklaces; other monumental replicas like charminar, high tech city, globe, etc; idols of god and goddesses, purses and handbags, mirros, picture frames, hair pins, brooches, tie pins and buttons, Decorations for Christmas trees falling in Class 6, 8, 14, 18, 20, 26 & 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Ms. A. Anjali
- (B) **Address** : Ms. A. Anjali,
No. 2-3-207, Kaman Road, , Besides SBI,
Karimnagar - 505001, Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : July 29, 2013
- (D) **Registered Geographical
Indication** : **Silver Filigree of Karimnagar**
- (E) **Registered Proprietor** : Karimnagar Silver Filigree Handicrafts Mutually
Aided Co-operative Welfare Society Limited
- (F) **Address** : Karimnagar Silver Filigree Handicrafts Mutually
Aided Co-operative Welfare Society Limited,
No.4-5-38, Fathepura, Karimnagar - 505001,
Andhra Pradesh, India
- (G) **Class** : 6, 8, 14, 18, 20, 26 & 28
- (H) **Goods** : **Class 6, 8, 14, 18, 20, 26 & 28** - Key Chains,
Cutlery, Bangles, brooches, bracelets, arm bands,
ear rings, ear tops, Coat pins, chains, tie pins,
buttons, paan-daan, attar-daan, cigarette boxes,
ornamental boxes, kum-kum boxes, perfume tins,
leaf patterned purses, tea trays, Key chains, necklaces;
other monumental replicas like charminar, high tech
city, globe, etc; idols of god and goddesses, purses and
handbags, mirros, picture frames, hair pins, brooches,
tie pins and buttons, Decorations for Christmas trees

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G.I. Authorised User Application No. - 307 in respect of Muga silk of Assam Registered GI Application No. - 55

Application is made by, **Ms. Manasmrita Hazarika**, C/o: Bani Mandir, M.M.C. Bhawan, Hedayetpur, Guwahati - 781003, Assam, India dated October 10, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Muga Silk of Assam** under Application No - 55 in respect of Raw silk yarns and threads for textile use, Textile and Textile goods including Mekhela-Chadar, Shawls, dress materials, Sarees, wall hangings, Clothings/Garments, Foot wears, head gear, Made ups, Ties, motifs, fashion wears, Quilt, furnishings & Upholestry, Cocoon falling in Class 23, 24, 25, 27, 31 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Ms. Manasmrita Hazarika
- (B) **Address** : Ms. Manasmrita Hazarika,
C/o: Bani Mandir, M.M.C. Bhawan, Hedayetpur,
Guwahati - 781003, Assam, India
- (C) **Date of Authorised User Application** : October 10, 2011
- (D) **Registered Geographical Indication** : **Muga Silk of Assam**
- (E) **Registered Proprietor** : Patent Information Center
- (F) **Address** : Patent Information Center, Assam Science
Technology and Environment Council (ASTECC),
3rd Floor, City Co-operative Building,
U.N.B. Road, Silpukhuri, Guwahati - 781 003,
Assam, India.
- (G) **Class** : 23, 24, 25, 27, 31
- (H) **Goods** : **Classes 23, 24, 25, 27 & 31** - Raw silk yarns and
threads for textile use, Textile and Textile goods
including Mekhela-Chadar, Shawls, dress materials,
Sarees, wall hangings, Clothings/Garments, Foot
wears, head gear, Made ups, Ties, motifs, fashion
wears, Quilt, furnishings & Upholestry, Cocoon

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**G.I. Authorised User Application No. - 49 in respect of Blue Pottery of Jaipur
Registered GI Application No. - 66**

Application is made by, **Shri. Mohan Lal Kumar**, Pachewar, Tehsil: Malpura, Jaipur, Rajasthan - 304502, India dated October 09, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Blue Pottery of Jaipur** under Application No - 66 in respect of Pottery falling in Class 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Mohan Lal Kumar
- (B) **Address** : Shri. Mohan Lal Kumar,
Pachewar, Tehsil: Malpura,
Tonk, Rajasthan - 304502, India
- (C) **Date of Authorised
User Application** : October 09, 2011
- (D) **Registered Geographical
Indication** : **Blue Pottery of Jaipur**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K.Puram, New Delhi,
India.
- (G) **Class** : 21
- (H) **Goods** : **Class 21 - Pottery**

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**G.I. Authorised User Application No. - 58 in respect of Blue Pottery of Jaipur
Registered GI Application No. - 66**

Application is made by, **Shri. Kanhaiya Lal Prajapat**, Post: Mehala, Dudu, Jaipur, Rajasthan, India dated October 09, 2009 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Blue Pottery of Jaipur** under Application No - 66 in respect of Pottery falling in Class 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Kanhaiya Lal Prajapat
- (B) **Address** : Shri. Kanhaiya Lal Prajapat,
Post: Mehala, Dudu, Jaipur,
Rajasthan, India
- (C) **Date of Authorised
User Application** : October 09, 2009
- (D) **Registered Geographical
Indication** : **Blue Pottery of Jaipur**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K.Puram, New Delhi,
India
- (G) **Class** : 21
- (H) **Goods** : **Class 21 - Pottery**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 407 in respect of Dharwad Pedha
Registered GI Application No. - 80**

Application is made by **M/s. Dharwad Mishra Pedha & Food Processing Industry**, G.A.Mishra House, Near Navodaya School, Kyarkopa Road, Dharwad - 580 007, Karnataka, India dated September 21, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Dharwad Pedha** under Application No - 80 in respect of Milk Products falling in Class 29 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Dharwad Mishra Pedha & Food Processing Industry
- (B) **Address** : M/s. Dharwad Mishra Pedha & Food Processing Industry,
G.A.Mishra House, Near Navodaya School,
Kyarkopa Road, Dharwad - 580 007, Karnataka,
India
- (C) **Date of Authorised User Application** : September 21, 2012
- (D) **Registered Geographical Indication** : **Dharwad Pedha**
- (E) **Registered Proprietor** : Thakur's Dharwad Pedha Manufacturer's Welfare Trust
- (F) **Address** : Thakur's Dharwad Pedha Manufacturer's Welfare Trust
482, Thakur Building, (Near Sri Rama Temple),
Line Bazar, Dharwad - 580 001, Karnataka, India
- (G) **Class** : 29
- (H) **Goods** : **Class 29** - Milk Products

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**G.I. Authorised User Application No. - 1571 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Fulsingh Nag**, Village & Post: Karanpur, Mohali, District: Bastar, Kondagoan, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Fulsingh Nag
- (B) **Address** : Shri.Fulsing Nag,
Village & Post: Karanpur, Mohali,
District: Bastar, Kondagoan, Chhattisgarh, India
- (C) **Date of Authorised User Application** : May 06, 2013
- (D) **Registered Geographical Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1572 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Amru Ram Bagel**, Village & Post: Karanpur, Metaloi, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Amru Ram Bagel
- (B) **Address** : Shri. Amru Ram Bagel,
Village & Post: Karanpur, Metaloi,
District: Bastar, Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1573 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Shiboshwar Kashyap**, Village & Post: Dahikonga, Kondagoan, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Shiboshwar Kashyap
- (B) **Address** : Shri. Shiboshwar Kashyap,
Village & Post: Dahikonga,
Kondagoan, Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1574 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Ludru Ram Manikpuri**, Village & Post: Dahikonga, Kondagoan, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Ludru Ram Manikpuri
- (B) **Address** : Shri. Ludru Ram Manikpuri,
Village & Post: Dahikonga,
Kondagoan, Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1575 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Smt. Ombati Kashyap**, Village & Post: Dahikonga, Kondagoan, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Ombati Kashyap
- (B) **Address** : Smt. Ombati Kashyap,
Village & Post: Dahikonga,
Kondagoan, Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1576 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Viseshwar Kashyap**, Village & Post: Dahikonga, Jagdalpur, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Viseshwar Kashyap
- (B) **Address** : Shri. Viseshwar Kashyap,
Village & Post: Dahikonga,
Jagdalpur, Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1577 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Panku Ram Baghel**, Village & Post: Karanpur, Mohali, District: Kondagoan, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Panku Ram Baghel
- (B) **Address** : Shri. Panku Ram Baghel,
Village & Post: Karanpur, Mohali,
District: Kondagoan, Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1578 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Smt. Ayti Baghel**, Village & Post: Karanpur, Tehsil: Kondagoan, District: Bastar (Jagdalpur), Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Ayti Baghel
- (B) **Address** : Smt. Ayti Baghel,
Village & Post: Karanpur, Tehsil: Kondagoan,
District: Bastar (Jagdalpur), Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1579 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Ms. Budhni Baghel**, Village & Post: Karanpur, Thana, Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Ms. Budhni Baghel
- (B) **Address** : Ms. Budhni Baghel,
Village & Post: Karanpur, Thana,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1580 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Lalit Kumar Sagar**, Village & Post: Karanpur, Thana, Tehsil: Kondagoan, (Jagdapur), District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Lalit Kumar Sagar
- (B) **Address** : Shri. Lalit Kumar Sagar,
Village & Post: Karanpur, Thana,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1581 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Jayadhar Yadav**, Village & Post: Karanpur, Thana, Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Jayadhar Yadav
- (B) **Address** : Shri. Jayadhar Yadav,
Village & Post: Karanpur, Thana,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1582 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Gajral Sagar**, Village & Post: Karanpur, Mohali, Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Gajral Sagar
- (B) **Address** : Shri. Gajral Sagar,
Village & Post: Karanpur, Mohali,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1583 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Suresh Kumar Baghel**, Village & Post: Karanpur, Mohali, Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Suresh Kumar Baghel
- (B) **Address** : Shri. Suresh Kumar Baghel,
Village & Post: Karanpur, Mohali,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1584 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Mangdoo Baghel**, Village & Post: Karanpur, Thana, Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Mangdoo Baghel
- (B) **Address** : Shri. Mangdoo Baghel,
Village & Post: Karanpur, Thana,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1585 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Bhondiya Baghel**, Village & Post: Karanpur, Thana, Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Bhondiya Baghel
- (B) **Address** : Shri. Bhondiya Baghel,
Village & Post: Karanpur, Thana,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1586 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Chhedooram Baghel**, Village & Post: Karanpur, Thana, Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Chhedooram Baghel
- (B) **Address** : Shri. Chhedooram Baghel,
Village & Post: Karanpur, Thana,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1587 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Dhedoram Baghel**, Village & Post: Karanpur, Thana & Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Dhedoram Baghel
- (B) **Address** : Shri. Dhedoram Baghel,
Village & Post: Karanpur, Thana &
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 1588 in respect of Bastar Dhokra
Registered GI Application No. - 83**

Application is made by, **Shri. Rameshwar Baghel**, Village & Post: Bhelwapadar Para, Tehsil: Kondagoan, District: Bastar, Chhattisgarh, India dated May 06, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bastar Dhokra** under Application No - 83 in respect of Statutes and statutes of local deities, Nature and Human forms, Candle stand, Door Handle, Flower vase, Mobile holder, Facemask, Water jug, Key rings falling in Class 6 & 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Rameshwar Baghel
- (B) **Address** : Shri. Rameshwar Baghel,
Village & Post: Bhelwapadar Para,
Tehsil: Kondagoan, District: Bastar,
Chhattisgarh, India
- (C) **Date of Authorised
User Application** : May 06, 2013
- (D) **Registered Geographical
Indication** : **Bastar Dhokra**
- (E) **Registered Proprietor** : Chhattisgarh Hastshilp Vikas Board
- (F) **Address** : Chhattisgarh Hastshilp Vikas Board,
C-35, Ravi Nagar, Raipur, Chhattisgarh, India
- (G) **Class** : 6 & 21
- (H) **Goods** : **Class 6 & 21** - Statutes and statutes of
local deities, Nature and Human forms,
Candle stand, Door Handle, Flower vase,
Mobile holder, Facemask, Water jug, Key rings

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**G.I. Authorised User Application No. - 408 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Gangadhara Moharana**, At: Raghurajpur, Post: Chandanpur - 752012, District: Puri, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Gangadhara Moharana
- (B) **Address** : Shri. Gangadhara Moharana,
Village & Post: Raghurajpur,
Chandanpur - 752012, District: Puri,
Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 409 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Bijaya Kumar Parida**, Gangotree Nagar, Sisupalgarh - 751002, Bhubaneswar, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Bijaya Kumar Parida
- (B) **Address** : Shri. Bijaya Kumar Parida,
Village & Post: Gangotree Nagar,
Sisupalgarh - 751002, Bhubaneswar,
Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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**G.I. Authorised User Application No. - 410 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Dinabandhu Moharana**, Post: Khariput - 751002, District: Khorda, Bhubaneswar, Odisha, India, dated October 05, 2012 for Registration in Part - B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Dinabandhu Moharana
- (B) **Address** : Shri. Dinabandhu Moharana
Post: Khariput - 751002,
District: Khorda, Bhubaneswar,
Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 411 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Sudhir Kumar Moharana**, Canal Road, Sasan Padia, Bhubaneshwar, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Sudhir Kumar Moharana
- (B) **Address** : Shri. Sudhir Kumar Moharana,
Canal Road, Sasan Padia,
Bhubaneshwar, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneshwar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 412 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Sharat Kumar Sahu**, At: Raghurajpur, Post: Chandanpur - 752012, District: Puri, Odisha, India dated October 5, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri Sharat Kumar Sahu
- (B) **Address** : Shri Sharat Kumar Sahu,
At: Raghurajpur, Post: Chandanpur - 752012,
District: Puri, Odisha, India
- (C) **Date of Authorised
User Application** : October 5, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 413 in respect of Orissa Pattachitra & 88
Registered GI Application No. - 88**

Application is made by, **Shri. Kalu Charan Bariki**, At: Raghurajpur, Post: Chandanpur - 752012, District: Puri, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Kalu Charan Bariki
- (B) **Address** : Shri. Kalu Charan Bariki,
At: Raghurajpur, Post: Chandanpur - 752012,
District: Puri, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 414 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Niranjan Moharana**, At: Dandasahi, Post: Birapatapur - 752012, District: Puri, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Niranjan Moharana
- (B) **Address** : Shri. Niranjan Moharana,
At: Dandasahi, Post: Birapatapur - 752012,
District: Puri, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 415 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Rabindra Behera**, Mahatab Road, District: Khorda, Bhubaneswar, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Rabindra Behera
- (B) **Address** : Shri. Rabindra Behera,
Mahatab Road, District: Khorda,
Bhubaneswar, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 416 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Umesh Chandra Behera**, At: Ganailo, Post: Rahadinga - 754104, District: Jagatsinghpur, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Umesh Chandra Behera
- (B) **Address** : Shri. Umesh Chandra Behera,
At: Ganailo, Post: Rahadinga - 754104,
District: Jagatsinghpur, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 417 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Purna Chandra Moharana**, Sasana Padia, Old Town District: Khorda, Bhubaneswar - 751002, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Purna Chandra Moharana
- (B) **Address** : Shri. Purna Chandra Moharana,
Sasana Padia, Old Town, District: Khorda,
Bhubaneswar - 751002, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, Odisha, India.
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 418 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Bhikari Moharana**, Sasana Padia, Old Town, District: Khorda, Bhubaneswar - 751002, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Bhikari Moharana
- (B) **Address** : Shri. Bhikari Moharana,
Sasana Padia, Old Town, District: Khorda,
Bhubaneswar - 751002, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, India.
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile
and Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 419 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Bharamarabar Nayak**, Gangotree Nagar, Sisupalgarh, Bhubaneswar - 751002, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Bharamarabar Nayak
- (B) **Address** : Shri. Bharamarabar Nayak,
Gangotree Nagar, Sisupalgarh,
Bhubaneswar - 751002, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operarive Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operarive Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 26** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 420 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Shri. Gokul Bihari Pattnaik**, District: Khorda, Bhubaneswar, Odisha, India, dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Gokul Bihari Pattnaik
- (B) **Address** : Shri. Gokul Bihari Pattnaik,
District: Khorda, Bhubaneswar,
Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneswar, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 421 in respect of Orissa Pattachitra
Registered GI Application No. - 88**

Application is made by, **Smt. Sasmita Jena**, At: Gohala Post: Jagannathpur - 752101, District: Khurda, Odisha, India dated October 05, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Orissa Pattachitra** under Application No - 88 in respect of Wall hangings made of Textile and Paintings falling in Class 24 & 16 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Sasmita Jena
- (B) **Address** : Smt. Sasmita Jena,
At: Gohala, Post: Jagannathpur - 752101,
Distict: Khurda, Odisha, India
- (C) **Date of Authorised
User Application** : October 05, 2012
- (D) **Registered Geographical
Indication** : **Orissa Pattachitra**
- (E) **Registered Proprietor** : Orissa State Co-operative Handicrafts Corporation
Limited
- (F) **Address** : Orissa State Co-operative Handicrafts Corporation
Limited, D-2 & 3, Industrial Estate, Rasulgarh,
Bhubaneshwar, Odisha, India
- (G) **Class** : 24 & 16
- (H) **Goods** : **Class 24 & 16** - Wall hangings made of Textile and
Paintings
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1346 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Anand Kumar Raikwar**, No.263/B, Sangam Nagar, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Anand Kumar Raikwar
- (B) **Address** : Shri. Anand Kumar Raikwar,
No.263/B, Sangam Nagar,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1348 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Vijay Sheroke**, No.67/3, Rustam Ka Bagicha, Malwa Mill, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Vijay Sheroke
- (B) **Address** : Shri. Vijay Sheroke,
No.67/3, Rustam Ka Bagicha, Malwa Mill,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1349 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Kailash Jayswal**, No.197, Rustam Ka Bagicha, Malwa Mill, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Kailash Jayswal
- (B) **Address** : Shri. Kailash Jayswal,
No.197, Rustam Ka Bagicha, Malwa Mill,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1353 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Govind Singh**, No.760, Bajrang Nagar, Indore, Madhya Pradesh, India, dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Govind Singh
- (B) **Address** : Shri. Govind Singh,
No.760, Bajrang Nagar,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1354 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Shankar Singh Sekhawat**, No.79, Patnipura, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Shankar Singh Sekhawat
- (B) **Address** : Shri. Shankar Singh Sekhawat,
No.79, Patnipura, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1355 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Smt. Munni Bai Raikwar**, No.108, Rambali Nagar, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Munni Bai Raikwar
- (B) **Address** : Smt. Munni Bai Raikwar,
No.108, Rambali Nagar, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1357 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Satish Pal**, No.185, Rustam Ka Bagicha, Malwa Mill, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Satish Pal
- (B) **Address** : Shri. Satish Pal,
No.185, Rustam Ka Bagicha, Malwa Mill,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1358 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Bhupendra Bagele**, No.209, Rustam Ka Bagicha, Malwa Mill, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Bhupendra Bagele
- (B) **Address** : Shri. Bhupendra Bagele,
No.209, Rustam Ka Bagicha, Malwa Mill,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1359 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Mr. Abdul Lateef**, No.56, Shanti Nagar, Jain Colony, Chhipabakhal, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Abdul Lateef
- (B) **Address** : Mr. Abdul Lateef,
No.56, Shanti Nagar, Jain Colony,
Chhipabakhal, Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1362 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Gokul Prasad Narvaria**, No.279, Sanjay Gandhi Nagar, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Gokul Prasad Narvaria
- (B) **Address** : Shri. Gokul Prasad Narvaria,
No.279, Sanjay Gandhi Nagar,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1365 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Umashankar Gangore**, No.760, Bajrang Nagar, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Umashankar Gangore
- (B) **Address** : Shri. Umashankar Gangore,
No.760, Bajrang Nagar, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1366 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Ajay Jayswal**, No.198, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Ajay Jayswal
- (B) **Address** : Shri. Ajay Jayswal,
No.198, Rustam Ka Bagicha, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1367 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Smt. Anita Gangore**, No.760, Bazrang Nagar, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Anita Gangore
- (B) **Address** : Smt. Anita Gangore,
No.760, Bajrang Nagar, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1369 in respect of Leather Toys of Indore & 97
Registered GI Application No. - 97**

Application is made by, **Shri. Abdul Saleem**, No.52, Tukoganj Road, Dewas, Indore, Madhya Pradesh, India dated February 4, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Abdul Saleem
- (B) **Address** : Shri. Abdul Saleem,
No.52, Tukoganj Road, Dewas,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1370 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Prakash Rasile**, No.233, Jagjivan Ram Nagar, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Prakash Rasile
- (B) **Address** : Shri. Prakash Rasile,
No.233, Jagjivan Ram Nagar,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1372 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Dipak Dohake**, No.13, Durga Nagar Colony, Marimata Bazar, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Dipak Dahake
- (B) **Address** : Shri. Dipak Dahake,
No.13, Durga Nagar Colony, Marimata Bazar,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1373 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Yaswant Panchalkar**, No.25/1, Vandna Nagar Main, Behind Tilak Nagar, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Yaswant Panchalkar
- (B) **Address** : Shri. Yaswant Panchalkar,
No.25/1, Vandna Nagar Main, Behind Tilak Nagar,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1376 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Deepak Bhandari**, No.282, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Deepak Bhandari
- (B) **Address** : Shri. Deepak Bhandari,
No.282, Rustam Ka Bagicha, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1377 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Rajendra Roshan**, No.482, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Rajendra Roshan
- (B) **Address** : Shri. Rajendra Roshan,
No.482, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1378 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Bherulal Ujjaini**, No.501, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Bherulal Ujjaini
- (B) **Address** : Shri. Bherulal Ujjaini,
No.501, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1380 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Smt. Vandana Chappe**, No.501, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Vandana Chappe
- (B) **Address** : Smt. Vandana Chappe,
No.501, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1384 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Dhhanalal Bijore**, No.498, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Dhhanalal Bijore
- (B) **Address** : Shri. Dhhanalal Bijore,
No.498, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1385 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Smt. Sita Bijore**, No.491, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Sita Bijore
- (B) **Address** : Smt. Sita Bijore,
No.491, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India.
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1386 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Prakash Jatav**, No.522, Naryan Seth Compound, Patnipura, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Prakash Jatav
- (B) **Address** : Shri. Prakash Jatav,
No. 522, Naryan Seth Compound,
Patnipura, Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1387 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Vijay Narwariya**, No.493, Triveni Mohalla, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Vijay Narwariya
- (B) **Address** : Shri. Vijay Narwariya,
No.493, Triveni Mohalla, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1388 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Karan Chhape**, No.501, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Karan Chhape
- (B) **Address** : Shri. Karan Chhape,
No.501, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1389 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Smt. Pinky Bhandari**, No.282, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Pinky Bhandari
- (B) **Address** : Smt. Pinky Bhandari,
No.282, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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**G.I. Authorised User Application No. - 1391 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Smt. Aasha Ujjaini**, No.501, Triveni Mohalla, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Aasha Ujjaini
- (B) **Address** : Smt. Aasha Ujjaini,
No.501, Triveni Mohalla,
Rustam Ka Bagicha, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1392 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Smt. Premlata Bijore**, No.498, Triveni Mohalla, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Premlata Bijore
- (B) **Address** : Smt. Premlata Bijore,
No.498, Triveni Mohalla,
Rustam Ka Bagicha, Indore,
Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28 - Toys**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1393 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Shri. Chhotelal Ghanghore**, No.505, Rustam Ka Bagicha, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Chhotelal Ghanghore
- (B) **Address** : Shri. Chhotelal Ghanghore,
No.505, Rustam Ka Bagicha,
Indore, Madhya Pradesh, India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1395 in respect of Leather Toys of Indore
Registered GI Application No. - 97**

Application is made by, **Smt. Nikita Jatav**, No.322, Narayan Seth Compound, Patnipura, Indore, Madhya Pradesh, India dated February 04, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Leather Toys of Indore** under Application No - 97 in respect of Toys falling in Class 28 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Nikita Jatav
- (B) **Address** : Shri. Nikita Jatav,
No.322, Narayan Seth Compound,
Patnipura, Indore, Madhya Pradesh,
India
- (C) **Date of Authorised
User Application** : February 04, 2013
- (D) **Registered Geographical
Indication** : **Leather Toys of Indore**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi,
India
- (G) **Class** : 28
- (H) **Goods** : **Class 28** - Toys
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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G.I. Authorised User Application No. - 501 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **M/s. Lovely Jewellers**, Represented by **Shri. Ashok Kumar Soni**, Raj Mahal Road, Tikamgarh Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Lovely Jewellers**
Represented by Shri. Ashok Kumar Soni
- (B) **Address** : **M/s. Lovely Jewellers**
Represented by Shri. Ashok Kumar Soni
Raj Mahal Road, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 502 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Dhani Ram Soni**, Raj Mahal Road, Near Mansau Mata Mandir, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Dhani Ram Soni
- (B) **Address** : Shri. Dhani Ram Soni,
Raj Mahal Road, Near Mansau Mata Mandir,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 503 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Ramesh Kumar Soni**, Gangotri Bhavan, Raj Mahal Road, Near Mansau Mata, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Ramesh Kumar Soni
- (B) **Address** : Shri. Ramesh Kumar Soni,
Gangotri Bhavan, Raj Mahal Road,
Near Mansau Mata, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 504 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Panna Lal Soni**, Matra Chaya, Raj Mahal Road, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Panna Lal Soni
- (B) **Address** : Shri. Panna Lal Soni,
Matra Chaya, Raj Mahal Road,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 505 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Kuldeep Soni**, Raj Mahal Road, Lasgar Ki Gali, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Handicraft falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Kuldeep Soni
- (B) **Address** : Shri. Kuldeep Soni,
Raj Mahal Road, Lasgar Ki Gali,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 506 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Ram Bharose Soni**, Opposite Guhara, Raj Mahal Road, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Ram Bharose Soni
- (B) **Address** : Shri. Ram Bharose Soni,
Opposite Guhara, Raj Mahal Road,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Socail Action Forum Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 507 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Dayaram Soni**, Mote Ka Mohalla, Opposite Karim Wakil, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Dayaram Soni
- (B) **Address** : Shri. Dayaram Soni,
Mote Ka Mohalla, Opposite Karim Wakil,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 508 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Lala Ram Soni**, Dhoga Road, Near Pani Ki Tanki, Tikamgarh, Madhya Pradesh, India dated Decemeber 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Lala Ram Soni
- (B) **Address** : Shri. Lala Ram Soni,
Dhoga Road, Near Pani Ki Tanki,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 509 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Manish Soni**, Dhoga Road, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Manish Soni
- (B) **Address** : Shri. Manish Soni,
Dhoga Road, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised 0
User Application** : December 11, 2012
- (D) **Registered Geographical
Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 510 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Rama Nand Soni**, Mote Ka Mohalla, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Rama Nand Soni
- (B) **Address** : Shri. Rama Nand Soni,
Mote Ka Mohalla, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 511 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Sheetal Soni**, Mote Ka Mohalla, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Sheetal Soni
- (B) **Address** : Shri. Sheetal Soni,
Mote Ka Mohalla, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 512 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Sunil Soni**, Mote Ka Mohalla, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Sunil Soni
- (B) **Address** : Shri. Sunil Soni,
Mote Ka Mohalla, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 513 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Harkishan Soni**, Village & Post: Patha, District: Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Harkishan Soni
- (B) **Address** : Shri. Harkishan Soni,
Village & Post Office: Patha,
District: Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 514 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Devki Nandan Soni**, Soni Mohalla Khargapur, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Devki Nandan Soni
- (B) **Address** : Shri. Devki Nandan Soni,
Soni Mohalla Khargapur,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : Decemeber 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 515 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Prem Narayan Soni**, Village & Post: Khargapur Soni Mohalla, District: Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Prem Narayan Soni
- (B) **Address** : Shri. Prem Narayan Soni,
Village & Post: Khargapur Soni Mohalla,
District: Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 516 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Laxmi Narayan Soni**, Near Poddar Tractor Agency, Dong Road, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Laxmi Narayan Soni
- (B) **Address** : Shri. Laxmi Narayan Soni,
Near Poddar Tractor Agency,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 517 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Smt. Shobha Soni**, Roraiya Darwaja, Dhoga Road, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Shobha Soni
- (B) **Address** : Smt. Shobha Soni,
Roraiya Darwaja, Dhoga Road,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 518 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. – 102

Application is made by, **Shri. Sunder Lal Soni**, Raj Mahal Road, Mansau Mata Mandir, Tikamgarh, Madhya Pradesh, India dated December 11, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Sunder Lal Soni
- (B) **Address** : Shri. Sunder Lal Soni,
Raj Mahal Road, Mansau Mata Mandir,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 11, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 519 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Madan lal Soni**, Raj Mahal Road, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Madan lal Soni
- (B) **Address** : Shri. Madan lal Soni,
Raj Mahal Road, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 5 dated 07th May 2014

G.I. Authorised User Application No. - 520 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Rakesh Kumar Soni**, Village & Post: Roraiya Darwaja, Dhoga Road, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Rakesh Kumar Soni
- (B) **Address** : Shri. Rakesh Kumar Soni,
Village & Post: Roraiya Darwaja,
Tikamgarh, Dhoga Road,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 5 dated 07th May 2014

G.I. Authorised User Application No. - 521 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Om Prakash Soni**, Village & Post: Roraiya Darwaja, Dhonga Road, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Om Prakash Soni
- (B) **Address** : Shri. Om Prakash Soni,
Village & Post: Roraiya Darwaja,
Dhonga Road, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 5 dated 07th May 2014

G.I. Authorised User Application No. - 522 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Smt. Godawari Soni**, Tamrai Gali, Raj Mahal Road, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Godawari Soni
- (B) **Address** : Smt. Godawari Soni,
Tamrai Gali, Raj Mahal Road,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 5 dated 07th May 2014

G.I. Authorised User Application No. - 523 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Rajesh Kumar Soni**, Raj Mahal Road, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Rajesh Kumar Soni
- (B) **Address** : Shri. Rajesh Kumar Soni,
Raj Mahal Road, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 5 dated 07th May 2014

G.I. Authorised User Application No. - 524 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Harish Kumar Soni**, Raj Mahal Road, Mansav Mata Mandir Ke Pass, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Harish Kumar Soni
- (B) **Address** : Shri. Harish Kumar Soni,
Raj Mahal Road, Mansav Mata Mandir Ke Pass,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 5 dated 07th May 2014

G.I. Authorised User Application No. - 525 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Hari Ram Soni**, Raj Mahal Road, Mansav Mata Mandir Ke Pass, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Hari Ram Soni
- (B) **Address** : Shri. Hari Ram Soni,
Raj Mahal Road, Mansav Mata Mandir Ke Pass,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 5 dated 07th May 2014

G.I. Authorised User Application No. - 526 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Krishan Lal Soni**, Dixit Mohalla, Bauri Barwaha, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Krishan Lal Soni
- (B) **Address** : Shri. Krishan Lal Soni,
Dixit Mohalla, Bauri Barwaha,
Tikamgarh, Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 527 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Ashok Kumar Soni**, Raj Mahal Road, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Ashok Kumar Soni
- (B) **Address** : Shri. Ashok Kumar Soni,
Raj Mahal Road, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

G.I. Authorised User Application No. - 528 in respect of Bell Metal Ware of Datia and Tikamgarh Registered GI Application No. - 102

Application is made by, **Shri. Vijay Kumar Soni**, Raj Mahal Road, Tikamgarh, Madhya Pradesh, India dated December 17, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bell Metal Ware of Datia and Tikamgarh** under Application No - 102 in respect of Bell Metal Ware falling in Class 6 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Vijay Kumar Soni
- (B) **Address** : Shri. Vijay Kumar Soni,
Raj Mahal Road, Tikamgarh,
Madhya Pradesh, India
- (C) **Date of Authorised User Application** : December 17, 2012
- (D) **Registered Geographical Indication** : **Bell Metal Ware of Datia and Tikamgarh**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R. K. Puram, New Delhi,
India
- (G) **Class** : 6
- (H) **Goods** : **Class 6 - Bell Metal Ware**
- (I) **Represented By** : Social Action Forum for Manav Adhikar

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G.I. Authorised User Application No. - 1803 in respect of Lucknow Chikan Craft Registered GI Application No. - 119

Application is made by, **M/s. Garments Chikan Industries, Represented by Shri. Manoj Rastogi** 1st Floor, Ram Bazaar, Chowk, Lucknow - 226003, Uttar Pradesh, India, dated September 23, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Lucknow Chikan Craft** under Application No - 119 in respect of Textiles and textile goods, not included in other classes; Bed and table covers, Clothing, Lace and Embroidery falling in Class 24, 25 & 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Garments Chikan Industries,
Represented by Shri. Manoj Rastogi
- (B) **Address** : M/s. Garments Chikan Industries,
Represented by Shri. Manoj Rastogi,
1st Floor, Ram Bazaar, Chowk,
Lucknow - 226003, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : September 23, 2013
- (D) **Registered Geographical Indication** : **Lucknow Chikan Craft**
- (E) **Registered Proprietor** : (1) Small Scale Industry
(2) Network of Entrepreneurship & Economic Development (NEED)
(3) Lucknow Chikan Handicraft Association
(4) Shilp Sadhana
- (F) **Address** : (1) Small Scale Industry, Government Uttar Pradesh, Shri. Lal Bahadur Shastri Bhawan, U.P Secretariat, Lucknow - 226 001
(2) Network of Entrepreneurship & Economic Development (NEED), 39 – Neel Vihar, Near 14-Sector, Power House, Indira Nagar, Lucknow – 226 010
(3) Lucknow Chikan Handicraft Association, Second Floor, Ganpati Bhawan, 5, Khun Kunji Road, Lucknow – 226 003
(4) Shilp Sadhana, 14, Ram Block, Sector-11, Rajaji Puram, Lucknow – 226 017
- (G) **Class** : 24, 25 & 26
- (H) **Goods** : **Class 24, 25 & 26** - Textiles and textile goods, not included in other classes; Bed and table covers, Clothing, Lace and Embroidery

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**G.I. Authorised User Application No. - 1900 in respect of Lucknow Chikan Craft
Registered GI Application No. - 119**

Application is made by, **M/s. Nazrana Chikan Industries, Represented by Shri. Khubchand Khairajani**, 1st Floor, Arif Ashiyana, Nibu Bag, Chowk, Lucknow - 226003, Uttar Pradesh, India dated December 05, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Lucknow Chikan Craft** under Application No - 119 in respect of Textiles and textile goods, not included in other classes; Bed and table covers, Clothing, Lace and Embroidery falling in Class 24, 25 & 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Nazrana Chikan Industries,
Represented by Shri. Khubchand Khairajani
- (B) **Address** : M/s. Nazrana Chikan Industries,
Represented by Shri. Khubchand Khairajani,
1st Floor, Arif Ashiyana, Nibu Bag, Chowk,
Lucknow - 226003, Uttar Pradesh, India
- (C) **Date of Authorised
User Application** : December 05, 2013
- (D) **Registered Geographical
Indication** : **Lucknow Chikan Craft**
- (E) **Registered Proprietor** : (1) Small Scale Industry
(2) Network of Entrepreneurship & Economic
Development (NEED)
(3) Lucknow Chikan Handicraft Association
(4) Shilp Sadhana
- (F) **Address** : (1) Small Scale Industry, Government Uttar
Pradesh, Shri. Lal Bahadur Shastri Bhawan,
U.P Secretariat, Lucknow - 226 001
(2) Network of Entrepreneurship & Economic
Development (NEED), 39 – Neel Vihar, Near
14-Sector, Power House, Indira Nagar,
Lucknow – 226 010
(3) Lucknow Chikan Handicraft Association,
Second Floor, Ganpati Bhawan, 5, Khun
Kunji Road, Lucknow – 226 003
(4) Shilp Sadhana, 14, Ram Block, Sector-11,
Rajaji Puram, Lucknow – 226 017
- (G) **Class** : 24, 25 & 26
- (H) **Goods** : **Class 24, 25 & 26** - Textiles and textile goods,
not included in other classes; Bed and table covers,
Clothing, Lace and Embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1754 in respect of Bikaner Bhujia
Registered GI Application No. - 142**

Application is made by, **M/s. Ganesh Spices Pvt. Limited**, Represented by Shri. Sushil Bagri, No.F-231/232A I.G.C. Village & Post: Khara, District: Bikaner - 334001, Rajasthan, India dated November 12, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bikaner Bhujia** under Application No - 142 in respect of Food Stuff falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Ganesh Spices Pvt. Limited,
Represented by Shri. Sushil Bagri
- (B) **Address** : M/s. Ganesh Spices Pvt. Limited,
Represented by Shri. Sushil Bagri,
No.F-231/232A I.G.C, Village & Post: Khara,
District: Bikaner - 334001, Rajasthan, India
- (C) **Date of Authorised
User Application** : November 12, 2013
- (D) **Registered Geographical
Indication** : **Bikaner Bhujia**
- (E) **Registered Proprietor** : Bikaner Bhujia Udhyog Sangh
- (F) **Address** : Bikaner Bhujia Udhyog Sangh, 71A,
RICCO Residential Colony, Bichwal,
Bikaner - 334 006, Rajasthan, India
- (G) **Class** : 30
- (H) **Goods** : **Class 30** - Food Products (Snacks)

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 250 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Moti Handloom Industry, Represented by Shri. Moti Ram**, Village & Post: Chagwan, Tehsil: Nichar, District: Kinnaur - 172104, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Moti Handloom Industry,
Represented by Shri. Moti Ram
- (B) **Address** : M/s. Moti Handloom Industry,
Represented by Shri. Moti Ram,
Village & Post: Chagwan, Tehsil: Nichar,
District: Kinnaur - 172104, Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 251 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Mani Handloom Industry, Represented by Smt. Data Mani**, Plot No.7A, Village & Post: Reckong-Pe, Tehsil: Kalpa, District: Kinnaur, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Mani Handloom Industry,
Represented by Smt. Data Mani
- (B) **Address** : M/s. Mani Handloom Industry,
Represented by Smt. Data Mani,
Plot No.7A, Industrial Area Reckong-Pe,
District: Kinnaur, Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 252 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Shiv Handloom Industry, Represented by Shri. Kirpa Ram**, Village & Post: Yangpa - II, Huri, Tehsil: Nichar, District: Kinnaur, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shiv Handloom Industry,
Represented by Shri. Kirpa Ram
- (B) **Address** : M/s. Shiv Handloom Industry,
Represented by Shri. Kirpa Ram,
Village & Post: Yangpa - II, Huri,
Tehsil: Nichar, District: Kinnaur,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24 - Textiles and Textiles Goods**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 253 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Prem Handloom Unit, Represented by Shri. Dhan Singh**, Village & Post: Bhawa Nagar, Tehsil: Nichar, District: Kinnaur - 172115, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Prem Handloom Unit,
Represented by Shri. Dhan Singh
- (B) **Address** : M/s. Prem Handloom Unit,
Represented by Shri. Dhan Singh,
Village & Post: Bhawa Nagar,
Tehsil: Nichar, District: Kinnaur - 172115,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 254 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Narayan Handloom Industry, Represented by - Shri. Narayan Jeet**, Village & Post: Bhaba Nagar, Tehsil: Nichar, District: Kinnaur - 172115, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Narayan Handloom Industry,
Represented By Shri. Narayan Jeet
- (B) **Address** : M/s. Narayan Handloom Industry,
Represented By Shri. Narayan Jeet,
Village & Post: Bhaba Nagar,
Tehsil: Nichar, District: Kinnaur - 172115,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 255 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Premier Handloom Industry, Represented by Shri. Subhash Chand Negi**, Village & Post: Reckong Peo, Tehsil: Kalpa, District: Kinnaur - 172107, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Premier Handloom Industry,
Represented by Shri. Subhash Chand Negi
- (B) **Address** : M/s. Premier Handloom Industry,
Represented by Shri. Subhash Chand Negi,
Village & Post: Reckong-peo,
District: Kinnaur - 172107,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : ((1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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**G.I. Authorised User Application No. - 256 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Gian Handloom Industry, Represented by Shri. Gian Dev**, Village & Post: Bari, Tehsil: Nichar, District: Kinnaur - 172115, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Gian Handloom Industry,
Represented by Shri. Gian Dev
- (B) **Address** : M/s. Gian Handloom Industry,
Represented by Shri. Gian Dev,
Village & Post: Bari, Tehsil Nichar,
District: Kinnaur - 172115,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 257 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Yog Handloom Industry, Represented by Shri. Hukam Chand**, Village & Post: Bhawa Nagar, Tehsil: Nichar, District: Kinnaur - 172115, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Yog Handloom Industry,
Represented by Shri. Hukam Chand
- (B) **Address** : M/s. Yog Handloom Industry,
Represented by Shri. Hukam Chand,
Village & Post: Bhawa Nagar, Tehsil: Nichar,
District: Kinnaur - 172115, Himachal Pradesh,
India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Texties and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 258 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Meena Handloom Industry, Represented by Smt. Meena**, Village & Post: Sungra, Bari, Tehsil: Nichar, District: Kinnaur - 172115, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Meena Handloom Industry,
Represented by Smt. Meena
- (B) **Address** : M/s. Meena Handloom Industry,
Represented by Smt. Meena,
Village & Post: Sungra, Bari, Tehsil: Nichar,
District: Kinnaur -17211, Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 259 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **The Vishnu Weavers Co-operative Society Ltd, Represented by Shri. Anand Kumar Negi**, Village & Post: Kalpa, Tehsil: Kalpa, District: Kinnaur - 172108, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Vishnu Weaver's Co-operative Society Ltd,
Represented by Shri. Anand Kumar Negi
- (B) **Address** : The Vishnu Weaver's Co-operative Society Ltd.,
Represented by Shri. Anand Kumar Negi,
Village & Post: Kalpa, Tehsil: Kalpa, District:
Kinnaur - 172108, Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 305 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Heera Handloom, Represented by Smt. Heera Devi**, Village & Post: Shudarang (Dakho), Reckong Peo, Tehsil: Kalpa, District: Kinnaur - 172107, Himachal Pradesh, India dated September 26, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s Heera Handloom,
Represented by Smt. Heera Devi
- (B) **Address** : M/s Heera Handloom,
Represented by Smt. Heera Devi,
Village & Post: Shudarang & Reckong Peo,
Tehsil: Kalpa, District: Kinnaur - 172107,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : September 26, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Textiles and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 306 in respect of Kinnauri Shawl
Registered GI Application No. - 149**

Application is made by, **M/s. Hit-Nit Kinnaur Wool Product Industry, Represented by Smt. Heera Devi**, Plot No.26, Industrial Area Reckong Peo, Post: Reckong Peo, Tehsil: Kalpa, District: Kinnaur - 172107, Himachal Pradesh, India dated September 26, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kinnauri Shawl** under Application No - 149 in respect of Textiles and Textiles Goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s Hit-Nit Kinnaur Wool Product Industry,
Represented by Smt. Heera Devi
- (B) **Address** : M/s Hit-Nit Kinnaur Wool Product Industry,
Represented by Smt. Heera Devi,
Plot No.26, Village & Post: Industrial area
Reckong Peo, Post: Reckong Peo, Tehsil: Kalpa,
District: Kinnaur - 172107, Himachal Pradesh,
India
- (C) **Date of Authorised
User Application** : September 26, 2011
- (D) **Registered Geographical
Indication** : **Kinnauri Shawl**
- (E) **Registered Proprietor** : (1) H.P. Patent Information Centre
(2) Kinnaur Handloom Weaver's Association
- (F) **Address** : (1) Himachal Pradesh Patent Information
Centre, State Council for Science,
Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
(2) Kinnaur Handloom Weaver's Association,
V.P.O Kalpa, District: Kinnaur, Himachal
Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** - Texties and Textiles Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 369 in respect of Central Travancore Jaggery
Registered GI Application No. - 163**

Application is made by, **Agricultural Research Station**, Post: Kallungal, Thiruvalla, District: Pathanamthitta, Kerala - 689102, India dated February 3, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Central Travancore Jaggery** under Application No - 163 in respect of Jaggery (Sarkara) falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Agricultural Research Station,
- (B) **Address** : Agricultural Research Station,
Post: Kallungal, Thiruvalla, District:
Pathanamthitta, Kerala - 689102, India
- (C) **Date of Authorised
User Application** : February 3, 2012
- (D) **Registered Geographical
Indication** : **Central Travancore Jaggery**



- (E) **Registered Proprietor** : (1) Kerala Agricultural University
(2) Gur Khandasari Industrial Co-operative
Society, Limited
(3) Maddhya Thiruvithamcore Karimpu
Vikasana Samithi
- (F) **Address** : (1) Kerala Agricultural University, Kerala
Agricultural University (P.O.), District:
Thrissur – 680656, Kerala, India
(2) Gur Khandasari Industrial Co-operative
Society, Limited, Arumanoor P.O.,
Ayarkunnam (Via), Kottayam – 686 568,
Kerala, India
(3) Maddhya Thiruvithamcore Karimpu
Vikasana Samithi, Krishi Bhavan,
Thiruvanvandoor, Kallisserry P.O.,

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection)
Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014
Chengannur, Alleppey, Kerala – 689 124,
India

(G) Class : 30
(H) Goods : **Class 30 - Jaggery (Sarkara)**
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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 370 in respect of Central Travancore Jaggery
Registered GI Application No. - 163**

Application is made by, **M/s. Madhya Thiruvithamcore Karimpu Vikasna Samithi, Represented by Shri. T.A. Gopinatha Pillai**, Krishi Bhavan, Thiruvandoor, Post: Kallissery, Chengannur, District: Aleppy, Kerala - 689124, India dated February 3, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Central Travancore Jaggery** under Application No 163 in respect of Jaggery (Sarkara) falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Madhya Thiruvithamcore Karimpu Vikasna Samithi, Represented by Shri. T.A. Gopinatha Pillai
- (B) **Address** : M/s. Madhya Thiruvithamcore Karimpu Vikasna Samithi, Represented by Shri. T.A. Gopinatha Pillai, Krishi Bhavan, Thiruvandoor, Post: Kallissery, Chengannur, District: Aleppy, Kerala - 689124, India
- (C) **Date of Authorised User Application** : February 3, 2012
- (D) **Registered Geographical Indication** : **Central Travancore Jaggery**



- (E) **Registered Proprietor** : (1) Kerala Agricultural University
(2) Gur Khandasari Industrial Co-operative Society, Limited
(3) Madhya Thiruvithamcore Karimpu Vikasana Samithi
- (F) **Address** : (1) Kerala Agricultural University, Kerala Agricultural University (P.O.), District: Thrissur – 680656, Kerala, India
(2) Gur Khandasari Industrial Co-operative Society, Limited, Arumanoor P.O.,

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Ayarkunnam (Via), Kottayam – 686 568,
Kerala, India

(3) Maddhya Thiruvithamcore Karimpu
Vikasana Samithi, Krishi Bhavan,
Thiruvanvandoor, Kallisserry P.O.,
Chengannur, Alleppey, Kerala – 689 124,
India

(G) **Class** : 30

(H) **Goods** : **Class 30 - Jaggery (Sarkara)**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1872 in respect of Surat Jari Craft
Registered GI Application No. - 171**

Application is made by, **M/s. Vijaykumar Manharlal Jariwala, Represented by Shri. Manharlal Maharajwala**, No.2/1078, Sagrampura, Chovala Sheri, Surat - 395002, Gujarat, India dated October 29, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Surat Jari Craft** under Application No - 171 in respect of Yarns and Threads for textile use falling in Class 23 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) **Applicant** : M/s. Vijaykumar Manharlal Jariwala,
Represented by Shri. Manharlal Maharajwala

(B) **Address** : M/s. Vijaykumar Manharlal Jariwala,
Represented by Shri. Manharlal Maharajwala,
No. 2/1078, Sagrampura, Chovala Sheri,
Surat - 395002, Gujarat, India

(C) **Date of Authorised
User Application** : October 29, 2013

(D) **Registered Geographical
Indication** : **Surat Jari Craft**



(E) **Registered Proprietor** : (1) The Surat Jari Manufacturers Association
(2) The Surat Jari Goods Production Co-op.
Society Limited
(3) Southern Gujarat Chamber of Commerce &
Industry
(4) Surat Varanasi Jari Vepari Mandal
(5) Surat – Andhra – Karnataka Jari Association

(F) **Address** : (1) The Surat Jari Manufacturers Association,
Safe Deposit Chambers, Chautapool,
Surat - 395003, Gujarat, India & 4 others
(2) The Surat Jari Goods Production Co-op.
Society Limited, Whitehouse Wadifalia,
Khandwala Sheri, Surat – 395 003, India

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

- (3) Southern Gujarat Chamber of Commerce & Industry, Samruddi Building, Near Makkaipool Nanpura, Surat – 395 001, India
- (4) Surat Varanasi Jari Vepari Mandal, 9/418, Wadifalia Store Sheri, Surat – 395 003, India
- (5) Surat – Andhra – Karnataka Jari Association, /4141, Nanapura Ladsheri, Surat – 395 003, India

(G) Class : 23

(H) Goods : **Class 23** - Yarns and Threads for textile use

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

**G.I. Authorised User Application No. - 1899 in respect of Surat Jari Craft
Registered GI Application No. – 171**

Application is made by, **M/s. Jariwala Hiralaxmi Pariwar, Represented by Shri. Navinchandra Jariwala**, No.3/757, Bhatni Pith, Mani Vaid's Kancho, Navapura, Surat - 395003, Gujarat, India dated December 02, 2013 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Surat Jari Craft** under Application No - 171 in respect of Yarns and threads for textile use falling in Class 23 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) **Applicant** : M/s. Jariwala Hiralaxmi Pariwar,
Represented by Shri. Navinchandra Jariwala

(B) **Address** : M/s. Jariwala Hiralaxmi Pariwar,
Represented by Shri. Navinchandra Jariwala,
No.3/757, Bhatni Pith, Mani Vaid's Kancho,
Navapura, Surat - 395003, Gujarat, India

(C) **Date of Authorised
User Application** : December 02, 2013

(D) **Registered Geographical
Indication** : **Surat Jari Craft**



(E) **Registered Proprietor** : (1) The Surat Jari Manufacturers Association
(2) The Surat Jari Goods Production Co-op.
Society Limited
(3) Southern Gujarat Chamber of Commerce &
Industry
(4) Surat Varanasi Jari Vepari Mandal
(5) Surat – Andhra – Karnataka Jari Association

(F) **Address** : (1) The Surat Jari Manufacturers Association,
Safe Deposit Chambers, Chautapool,
Surat - 395003, Gujarat, India & 4 others
(2) The Surat Jari Goods Production Co-op.
Society Limited, Whitehouse Wadifalia,
Khandwala Sheri, Surat – 395 003, India

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 57 dated 07th May 2014

- (3) Southern Gujarat Chamber of Commerce & Industry, Samruddi Building, Near Makkaipool Nanpura, Surat – 395 001, India
- (4) Surat Varanasi Jari Vepari Mandal, 9/418, Wadifalia Store Sheri, Surat – 395 003, India
- (5) Surat – Andhra – Karnataka Jari Association, 3/4141, Nanapura Ladsheri, Surat – 395 003, India

(G) Class : 23

(H) Goods : **Class 23** - Yarns and threads for textile use

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General Information

What is a Geographical Indication?

- It is an indication,
- It is used to identify agricultural, natural, or manufactured goods originating in the said area,
- It originates from a definite territory in India,
- It should have a special quality or characteristics unique to the geographical indication.

Examples of possible Geographical Indications in India:

Some of the examples of Geographical Indications in India include Basmati Rice, Darjeeling Tea, Kancheepuram silk saree, Alphonso Mango, Nagpur Orange, Kolhapuri Chappal, Bikaneri Bhujia etc.

What are the benefits of registration of Geographical Indications?

- It confers legal protection to Geographical Indications in India,
- It prevents unauthorized use of a registered Geographical Indication by others.
- It boosts exports of Indian Geographical indications by providing legal Protection.
- It promotes economic Prosperity of Producers.
- It enables seeking legal protection in other WTO member countries.

Who can apply for the registration of a Geographical Indication?

Any association of persons, producers, organization or authority established by or under the law can apply.

The applicant must represent the interest of the producers.

The application should be in writing in the prescribed form.

The application should be addressed to the Registrar of Geographical Indications along with prescribed fee.

Who is the Registered Proprietor of a Geographical Indication?

Any association of persons, producers, organisation or authority established by or under the law can be a registered proprietor. Their name should be entered in the Register of Geographical Indications as registered proprietor for the Geographical Indication applied for.

Who is an authorized user?

A producer of goods can apply for registration as an authorized user, with respect to a registered Geographical Indication. He should apply in writing in the prescribed form along with prescribed fee.

Who is a producer in relation to a Geographical Indication?

A producer is a person dealing with three categories of goods

- Agricultural Goods including the production, processing, trading or dealing.
- Natural Goods including exploiting, trading or dealing.
- Handicrafts or industrial goods including making, manufacturing, trading or dealing.

Is registration of a Geographical Indication compulsory?

While registration of Geographical indication is not compulsory, it offers better legal protection for action for infringement.

What are the advantages of registering?

- Registration affords better legal protection to facilitate an action for infringement.
- The registered proprietor and authorized users can initiate infringement actions.
- The authorized users can exercise right to use the Geographical indication.

Who can use the registered Geographical Indication?

Only an authorized user has the exclusive rights to use the Geographical indication in relation to goods in respect of which it is registered.

How long is the registration of Geographical Indication valid? Can it be renewed?

The registration of a Geographical Indication is for a period of ten years.

Yes, renewal is possible for further periods of 10 years each.

If a registered Geographical Indication is not renewed, it is liable to be removed from the register.

When a Registered Geographical Indication is said to be infringed?

- When unauthorized use indicates or suggests that such goods originate in a geographical area other than the true place of origin of such goods in a manner which misleads the public as to their geographical origins.
- When use of Geographical Indication results in unfair competition including passing off in respect of registered Geographical indication.
- When the use of another Geographical Indication results in a false representation to the public that goods originate in a territory in respect of which a Geographical Indication relates.

Who can initiate an infringement action?

The registered proprietor or authorized users of a registered Geographical indication can initiate an infringement action.

Can a registered Geographical Indication be assigned, transmitted etc?

No, A Geographical Indication is a public property belonging to the producers of the concerned goods. It shall not be the subject matter of assignment, transmission, licensing, pledge, mortgage or such other agreement. However, when an authorized user dies, his right devolves on his successor in title.

Can a registered Geographical Indication or authorized user be removed from the register?

Yes, The Appellate Board or the Registrar of Geographical Indication has the power to remove the Geographical Indication or authorized user from the register. The aggrieved person can file an appeal within three months from the date of communication of the order.

How a Geographical Indication differs from a trade mark?

A trade mark is a sign which is used in the course of trade and it distinguishes goods or services of one enterprise from those of other enterprises. Whereas a Geographical Indication is used to identify goods having special characteristics originating from a definite geographical territory.

THE REGISTRATION PROCESS

In December 1999, Parliament passed the Geographical Indications of Goods (Registration and Protection) Act 1999. This Act seeks to provide for the registration and protection of Geographical Indications relating to goods in India. This Act is administered by the Controller General of Patents, Designs and Trade Marks, who is the Registrar of Geographical Indications. The Geographical Indications Registry is located at Chennai.

The Registrar of Geographical Indication is divided into two parts. Part 'A' consists of particulars relating to registered Geographical indications and Part 'B' consists of particulars of the registered authorized users.

The registration process is similar to both for registration of geographical indication and an authorized user which is illustrated below:

